

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KALISMA STEEL PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	KALISMA STEEL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	12/10/2011
3. Authority under which corporate debtor is incorporated/registered	RoC – Mumbai and Registered with Ministry of Corporate Affairs
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U52100MH2011PTC222943
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 406, Sri Krishna, New Link Road, Opp. Laxmi Industrial Estate, Andheri (West), Mumbai – 400 053. Maharashtra
6. Insolvency commencement date in respect of corporate debtor	Date of Order : 22 nd July, 2019 Date of uploading of order with NCLT Website : 16 th August, 2019.
7. Estimated date of closure of insolvency resolution process	11 th February, 2020 (180 days starting from the date of commencement of Corporate Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Atul Jain IBBI/IPA-001/P-P00307/2017-18/10571
9. Address and e-mail of the interim resolution professional, as registered with the Board	C/o. GMJ & Co, Chartered Accountants. 3 rd & 4 th Floor, Vaastu Darshan, “B” Wing, Azad Road, Above Central Bank of India, Andheri (East), Mumbai – 400 069. Email : atuljainca@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	GMJ & Co, Chartered Accountants. 3 rd & 4 th Floor, Vaastu Darshan, “B” Wing, Azad Road, Above Central Bank of India, Andheri (East), Mumbai – 400 069. rp.kalisma@gmail.com



11.	Last date for submission of claims	29 th August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, as per information available with IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable, as per information available with IRP.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address : As mentioned in Point No. 10.

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the **KALISMA STEEL PRIVATE LIMITED** vide order dated 22nd July, 2019, wherein the copy of order was uploaded with NCLT website on 16th August, 2019.

The creditors of **KALISMA STEEL PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 29th August, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Atul Jain

Atul Jain

Interim Resolution Professional



Date and Place: 19th August, 2019 at Mumbai